

**Statement**

Industry-wise details of assistance by IDBI under project finances\*  
(Rs. Crore)

Sl. No.	Industry	Sanctions		Disbursements	
		1992-93	1993-94	1992-93	1993-94
1	2	3	4	5	6
1.	Food manufacturing	321.17	460.43	262.90	274.40
	a) Sugar	100.07	137.86	108.64	83.75
	b) Others	221.10	322.57	154.26	190.65
2.	Textiles	652.45	798.47	497.48	603.93
3.	Jute	2.00	20.00	5.97	13.41
4.	Paper and paper products	178.13	182.78	99.15	116.83
5.	Rubber and rubber products	132.05	55.28	142.48	56.67
6.	Chemical and chemical products	992.07	1005.32	809.30	835.87
7.	Fertilisers	351.75	313.03	295.73	339.16
8.	Cement	559.89	320.80	623.14	421.98
9.	Basic Metals	592.13	1034.53	685.77	749.13
	a) Iron & Steel	550.93	958.65	609.05	722.85
	b) Non-ferrous	41.20	75.88	76.72	26.28
10.	Metal Products	280.57	254.11	168.42	182.23
11.	Machinery	147.30	221.01	116.97	90.85
12.	Electrical and Electronic equipment	322.63	361.56	210.34	369.14
13.	Transport equipment	153.12	248.96	124.41	185.66
14.	Electricity generation	223.20	658.10	97.75	202.52
15.	Services	348.95	384.06	288.96	438.92
	a) Hotel	28.09	13.42	31.78	7.76
	b) Hospital	55.90	25.17	49.84	26.51
	c) Road Transport	—	—	—	—
	d) Others	264.96	345.47	207.34	404.65
16.	Others	605.25	1618.53	379.21	885.60
Total:		5842.66	7936.97	4807.98	5766.34

\* Includes Project and non-project loans (including TDF loans) and foreign currency loans.

[English]

**Cargo Handling at Bombay Airport**

1633. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India undertakes cargo handling work at Bombay;

(b) whether it is in accordance with the provisions of the International Airports Authority of India Act, 1971;

(c) if not, the reasons for allowing the Air India to do the cargo handling work; and

(d) the steps proposed to be taken by the Government to assign the cargo handling work to the designated authority under the IAAI Act, 1971?

THE MINISTER OF CIVIL AVIATION AND

TOURISM (SHRI GULAM NABI AZAD): (a) and (b) Yes, Sir.

(c) and (d) Do not arise.

[Translation]

**Gaya Airport**

1634. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a proposal to develop the Gaya Airport, to make it worthy of operating bigger aircraft and to link this airport with the major airports, is under consideration of the Government;

(b) if so, the details thereof;

(c) whether a Korean delegation recently visited Patna and Gaya to explore the possibilities of starting chartered flights between Korea and Gaya;

(d) whether foreign exchange worth crores of rupees can be earned from the foreign tourists and also by way of trade after the proper development of Gaya Airport; and

(e) if so, the action taken or proposed to be taken by Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) The feasibility study conducted by the National Airports Authority (NAA) revealed that Gaya airport can be upgraded for Boeing 737 and Airbus 320 type of aircraft. The estimated cost of the project is Rs. 24.30 crores without Radars and Rs. 54.30 crores with Radars. Due to paucity of resources, it is not possible for NAA to upgrade this airport.

(c) No report of the visit of a Korean delegation to explore the possibility of starting charter flights has been received.

(d) and (e) It is not possible to estimate the additional earnings from upgradation of Gaya airport.

**Central Assistance to U.P.**

1635. SHRI PANKAJ CHOWDHARY: Will the Minister of FINANCE be pleased to state:

(a) whether Uttar Pradesh Government have sought additional Central assistance for Poorvanchal Vikas Nidhi;

(b) if so, the details thereof;

(c) whether the Government have considered the matter; and

(d) if so, the decisions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The Chief Minister of Uttar Pradesh had addressed a D.O. letter in April, 1994 to Prime Minister for Special Central Assistance for Poorvanchal Vikas Nidhi.

(b) The State Government had indicated that districts of Poorvanchal and Bundelkhand of the State are far

behind than other parts in various aspects of development. Two funds namely Bundelkhand Vikas Nidhi and Poorvanchal Vikas Nidhi have been set up by the State Government apart from the funding of general programmes for their thorough development and at present a provision of Rs. 60 crores is made in both these funds. But keeping in view the requirements of the region this is inadequate. It was requested that equal amount may be provided by the Centre as Centre's contribution to the two funds.

(c) and (d) The matter was considered by the Planning Commission. The request of the state Government was not agreed to. The State Government was informed by the Planning Commission that the development of backward area in a State is primarily the responsibility of the State Government. Normal Central assistance is provided to the State as a whole and not for any particular region or scheme. The State Government has to make allocations for various regions/districts in its overall Plan outlay.

[English]

#### Setting up of Warehouses in Foreign Countries

1636. SHRI ANAND RATNA MAURYA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have decided to set up warehouses in foreign countries;

(b) if so, the details thereof, country-wise; and

(c) the time by which these warehouses are likely to be set up?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c) Government is supporting setting up of warehouses in foreign countries by private and public sector organisations. A Group of Indian entrepreneurs is establishing a warehouse-cum-Distribution Centre known as India International Marketing Centre (IIMC) at Rotterdam (The Neatherlands), the Centre is expected to be operational by second half of 1995.

MMTC Limited has also initiated steps to set up a godown in USA.

#### Unemployed in U.P.

1637. DR. SAKSHIJI: Will the Minister of LABOUR be pleased to state:

(a) the number of unemployed Post-graduates registered with the various employment exchanges in Uttar Pradesh till date; and

(b) the number of persons provided with employment through the employment exchanges during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b) Number of Post-graduates registered, all of whom are not necessarily unemployed, with the Employment Exchanges and number of Post-graduates places in employment through the

Employment Exchanges, in Uttar Pradesh during the year 1990, 1991 and 1992 (Jan. to June) (latest available) were as follows:—

(In thousands)		
Year	Live Register	Placement
1990	84.5	0.4
1991	75.1	0.5
1992 (Jan. to June)	74.4	0.1

#### Entry of US Banks in India

1638. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether US Banks have any plan to enter into India; and

(b) if so, the terms and conditions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Reserve Bank of India (RBI) has reported that US Banks viz. Citibank, Bank of America and American Express Bank Ltd. are already functioning in India. RBI have also issued a licence to Chaso Manhattan Bank to open a branch in India and the bank has opened its branch on 21.9.1994.

(b) RBI has reported that the terms and conditions for foreign bank entering India do not differ from country to country. While considering requests from foreign banks for setting up a branch in India, the principles of reciprocity, financial position and soundness of the bank, its branch net-work across the globe, capital and assets size, international standing of the bank as well as its standing in the country of its incorporation, national advantage and economic and financial/trade relations between the two countries besides the system obtaining in the country on supervision of banks, are taken into consideration. RBI has further reported that foreign banks desirous of opening a branch in India will have to bring in US \$ 10m as an assigned capital while opening their first branch, which is increased to US \$ 20m, when the second branch is opened and to US \$ 25m when the third branch is opened. The foreign banks operating in India are also required to maintain in India capital funds of an amount equivalent to 8% of the risk weighted assets of Indian operations.

[Translation]

#### New Textile Mills

1639. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of TEXTILES be pleased to state:

(a) the number of textile mills in the country as on date in private sector, public sector and cooperative sector, sector-wise;

(b) whether the Government have received any proposal from the various State Government for setting up new cooperative spinning mills;

(c) if so, the details thereof; and